

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

2. C.P.(IB)-3666(MB)/2019

CORAM : SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **03.01.2020**

Name of the Parties: Taldhvaj Properties Pvt Ltd
V/s.
Shethia Erectors and Material Handlers Ltd

SECTION 7 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Corporate Debtor present. Consent Terms have been filed in the matter, which is taken on record. **CP.3666/2019 is dismissed as withdrawn**, in accordance with Consent Terms. Liberty is, however, granted to the Financial Creditor to approach this Tribunal again in case there is any default. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

03.01.2020